

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO. 7090 OF 2014

BHULE (DEAD) THROUGH LRS

APPELLANT(S)

VERSUS

UNION OF INDIA THROUGH LAND  
ACQUISITION COLLECTOR & ANR.

RESPONDENT(S)

O R D E R

No one has entered appearance on behalf of the appellant(s),  
though the matter is called out twice.

None is present for the respondents even.

The appeal is dismissed for default.

.....J.  
(BELA M. TRIVEDI)

.....J.  
(DIPANKAR DATTA)

NEW DELHI;  
AUGUST 10, 2023.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 7090/2014

BHULE (DEAD) THROUGH LRS

APPELLANT(S)

VERSUS

UNION OF INDIA THROUGH LAND  
ACQUISITION COLLECTOR & ANR.

RESPONDENT(S)

Date : 10-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s)

Mr. Bankey Bihari, AOR (N/P)

For Respondent(s)

Mr. Bankey Bihari, AOR (N/P)

Mr. K.M. Nataraj, A.S.G. (N/P)

Mr. Rajat Nair, Adv. (N/P)

Mr. Piyush Beriwal, Adv. (N/P)

Mr. Rajan Kr.chourasia, Adv. (N/P)

Dr. N. Visakamurthy, Adv. (N/P)

Mr. Shreekant Neelappa Terdal, AOR (N/P)

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is dismissed for default in terms of the signed  
order.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

(signed order is placed on the file)